FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HI- ESTEEM AUTO KOMPONENTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**Hi- Esteem Auto Komponents Pvt Ltd**
2.	Date of incorporation of corporate debtor	**17.10.2020**
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28994TN2020PTC138754
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd. Office**: S.No.88/1 & 88/2, Mettupalayam Road, Panrutti Village, Thennery Post, Sriperumbudur Taluk, Kanchipuram District, Panruti, Kanchipuram, Sriperumbudur, Tamil Nadu, India, 631604
6.	Insolvency commencement date in respect of corporate debtor	30-10-2025 (Date of receiving of order: 03-11-2025)
7.	Estimated date of closure of insolvency resolution process	28-04-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name** : Mr. Ananthachari Mahesh **Regn.No.: IBBI/IPA-001/IP-P-01723/2019-2020/12673**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 5/5, Iswaryas Essodammai Apartments, 5, Madhava Mani Avenue, Velachery, Chennai, Tamil Nadu ,600042 **Email: maheshananth@yahoo.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 5/5, Iswaryas Essodammai Apartments, 5, Madhava Mani Avenue, Velachery, Chennai, Tamil Nadu ,600042 **Email: hiesteemcirp@gmail.com**
11.	Last date for submission of claims	17-11-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	**Not Applicable**
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	**Not Applicable**
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Forms available at: Web link: https://ibbi.gov.in/en/home/downloads, https://www.avmresolution.com/legal-framework/ibc-forms b) There is no Authorised Representative

Notice is hereby given that the National Company Law Tribunal, Chennai, Court I, has ordered the commencement of a corporate insolvency resolution process of **Hi Esteem Komponents Pvt Ltd** on **30 October, 2025**.

The creditors of **Hi Esteem Komponents Pvt Ltd**, are hereby called upon to submit their claims with proof on or before **17.11.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Ananthachari Mahesh
Interim Resolution Professional
Hi Esteem Komponents Pvt Ltd
Reg. No.: IBBI/IPA-001/IP-P-01723/2019-2020/12673
AFA Valid upto 31-Dec-25

Date: 05-11-2025
Place: CHENNAI

Ananthachari Mahesh
Insolvency Professional
Regn No: IBBI/IPA-001/IP-P-01723/2019-20/12673

ஓய்வூதியதாரர்களுக்கு ஓய்வு பெறும் தினத்தன்றே ஓய்வு ஊதிய வழங்கல் ஆணை: "ப்ரயாஸ்" திட்டம் மூலம் ஏற்பாடு

சென்னை, நவ.5–

தொழிலாளர் வருங்கால வைப்பு நிதி நிறுவனம் "ப்ரயாஸ்" எனும் திட்டம் வாயிலாக ஓய்வூதியதாரர்களுக்கு ஊதியர் ஓய்வு பெறும் தினத்தன்றே ஓய்வு ஊதிய வழங்கல் ஆணைகளை பெறும் வகையில் செயல்படுத்தி ஓய்வூதியம் கிடைப்பது உறுதி செய்யப்படுகிறது.

இந்தத் திட்டத்தின்படி தொழிலாளர் வருங்கால வைப்பு நிதி நிறுவனம் சென்னை மண்டலம், கடந்த அக்டோபர் மாதம் பணி மூப்பு காரணமாக ஓய்வு பெறும் ஊழியர்களுக்கு ஓய்வூதிய வழங்கல் ஆணைகளை வழங்கியது.

இந்த நிகழ்ச்சி சென்னை ராயப்பேட்டை மண்டல அலுவலக வளாகத்தில் நீரஜ் சிங், (ஓய்வூதியம்), டி. கோவிந்தராஜன் (உதவி ஆணையர்), பிபின்குமார் (உதவி ஆணையர்), ஏ.பிரகாஷ் (கணக்கு அலுவலர்), கே.ஆனந்தி (பிரிவு மேற்பார்வையாளர்) மற்றும் முதன்மை அதிகாரி சு.செந்தில்வேல் ஆகியோர் முன்னிலையில் தேபி பிரசாத் பட்டாச்சார்யா (மண்டல தொழிலாளர் வருங்கால வைப்பு நிதி ஆணையர்), ஊழியர்களுக்கு ஆணையை வழங்கினார்கள்.

இருதரப்பு உறவுகளை மேம்படுத்த சிறந்த பங்களிப்புக்கான விருது: ஜப்பான் தூதரகத்தில் 33 ஆண்டு பணியாற்றிய லோகநாதன் தேர்வு

சென்னை, நவ. 5

ஜப்பான் மற்றும் பிற நாடுகள் இடையே இருதரப்பு உறவை மேம்படுத்த சிறந்த பங்களிப்பு செய்தவர்களுக்கான விருதுக்கு, ஜப்பான் தூதரகத்தில் 33 ஆண்டுகள் பணியாற்றிய ஏ.பி.லோகநாதன் தேர்வு செய்யப்பட்டுள்ளார்.

ஜப்பான் அரசாங்கம், 2025 ஆம் ஆண்டு வெளிநாட்டு நிபுணர்களுக்கு வழங்கப்படும் மரியாதை விருதுகளை அறிவித்துள்ளது. ஜப்பான் மற்றும் பிற நாடுகளுக்கு இடையேயான இருதரப்பு உறவை மேம்படுத்துவதில் சிறப்பான பங்களிப்பு செய்தவர்களுக்கு இவ்விருதுகள் வழங்கப்படுகின்றன. இந்த சிறப்பு விருதை பெறுபவர்களில் ஒருவராக சென்னை ஜப்பான் தூதரகத்தில் பணியாற்றிய ஏ.பி. லோகநாதன் தேர்வாகியுள்ளார்.

லோகநாதனுக்கு ஜப்பான் அரசின் மிக உயரிய "Order of the Sacred

Treasure", "Gold and Silver Rays" என்ற விருது வழங்கப்படுகிறது. 1992 முதல் 2025 வரை, கல்ச்சுரல் செக்சனில் 'சீனியர் அட்வைசராக' அர்ப்பணிப்புடன் தொடர்ந்து 33 ஆண்டுகள் அவர் ஜப்பான் தூதரகத்தில் பல்வேறு பிரிவுகளில் பணியாற்றி, குறிப்பிடத்தக்க அர்ப்பணிப்பையும் திறமையையும் வெளிப்படுத்தினார்.

தூதரகத்தின் தினசரி பணிகளில் அவர் செய்த பணி, ஜப்பான்இந்தியா நட்புறவை வலுப்படுத்தியதுடன், கலாச்சார மற்றும் சமூக இணைப்புகளுக்கும் முக்கிய பங்களிப்பாக அமைந்தது. இதற்காக அவருக்கு வழங்கப்பட்ட இந்த விருது, அவரது சேவையை ஜப்பான் அரசு மிக உயர்வாக மதிப்பிடுவதைத் தெளிவாக காட்டுகிறது.

சென்னை ஜப்பான் தூதரகம், லோகநாதனை வாழ்த்தி, அவரது நீண்டகால சேவைக்கு மனமார்ந்த நன்றி தெரிவித்துள்ளது. விருதுக்கான சான்றிதழும் நினைவுச் சின்னமும் தூதரகம் வழியாக பின்னர் அவரிடம் வழங்கப்படும் எனவும் தெரிவிக்கப்பட்டுள்ளது.

NPL

நரேந்திரா புராபர்டீஸ் லிமிடெட்

CIN: L70101TN1995PLC031532

பதிவு அலுவலகம்: மக்கன்ஜி ஹவுஸ், 2வது தளம், புதிய எண்.49, பழைய எண்.25, பர்னபி சாலை, கீழ்பாக்கம், சென்னை – 600 010.

அறிவிப்பு

செப்டம்பர் 30, 2025 அன்று முடிவடைந்த காலாண்டிற்கான தணிக்கை செய்யப்படாத நிதி முடிவுகளைப் பரிசீலித்து பதிவு செய்ய கம்பெனியின் இயக்குனர்கள் குழு கூட்டம் செவ்வாய்கிழமை, நவம்பர் 11, 2025 அன்று நடைபெறும் என்று செபி (பட்டியல் கட்டுப்பாடுகள் மற்றும் வெளியீடு தேவைகள்) விதிகள் 2015, விதி 29–க்கு இணங்க இந்த அறிவிப்பு மூலம் தெரிவிக்கப்படுகிறது.

நரேந்திரா புராபர்டீஸ் லிமிடெட்டிற்காக
சிராக் என் மகர்
நிர்வாக இயக்குனர்
DIN: 00078373

இடம் : சென்னை
தேதி: நவம்பர் 4, 2025

அசல் நிலம்/சொத்து ஆவணம் காணவில்லை

B.ஈஸ்வரி ஆதார் எண். (4438 5333 7365) க/பெ.தெய்வத்திரு. பாஸ்கரன், வயது 64 எண்.2/708. சிவ சுந்தர் அப்பார்ட்மெண்ட், 1–வது குறுக்கு தெரு, கஜுரா கார்டன், 2–வது மெயின் ரோடு, நீலாங்கரை, சென்னை –600115, வசிக்கும் நான் இதன் மூலம் பொது மக்களுக்கு தெரிவிப்பது யாதெனில் நீலாங்கரை சார் பதிவகத்தில் பதிவு செய்யப்பட்ட கீழ் கண்ட அசல் ஆவணங்கள் **1. கிரய பத்திரம் ஆவண எண்: 1029/2003, நாள் 31.03.2003, 2.செட்டில்மெண்ட் ஆவண எண்:3605/2003, நாள் 05.11.2003 3. செட்டில்மெண்ட் ரத்து பத்திர ஆவண எண்.429/2009 நாள் 17.02.2009,** காணவில்லை. மேற்கண்ட ஆவணங்கள் கிடைக்க பெற்றால் எனது முகவரிக்கோ அல்லது எனது தொலைபேசி எண்ணுக்கோ **(99625 49483)** தெரிவிக்கும்படி கேட்டுக்கொள்கிறேன்.

சண்முகம், M.A.B.L., வழக்கறிஞர்,
பிருந்தாவனம் தெரு, பழனிவேல் காலனி,
பெரம்பூர், சென்னை–600011.

படிவம் C

[விதி 9 (1) ஐப் பார்க்கவும்]

பொது அறிவிப்பு

[நொடித்தல் மற்றும் திவால்நிலை (கார்ப்பரேட் கடனாளிகளின் தனிப்பட்ட உத்தரவாததாரர்களுக்கான திவால்நிலை செயல்முறைக்கான தீர்ப்பளிக்கும் ஆணையத்திற்கு விண்ணப்பம்) விதிகள், 2019ன் விதி 9(1)ன் கீழ்]

திரு. A. ஜோசப் ராஜ் அவர்களுக்கு கடன் வழங்கியவர்களின் கவனத்திற்கு (ஓசியானிக் எடிபிள்ஸ் இன்டர்நேஷனல் லிமிடெட்டின் தனிப்பட்ட உத்தரவாததாரர்)

சென்னை – 600 029, அமைந்தகரை, ரெயில்வே காலனி, நெல்சன் மாணிக்கம் சாலை, 76, நவின்'ஸ் டேடான் ஹைட், B01–4, என்ற முகவரியில் வசிக்கும் திரு. A. ஜோசப் ராஜ் அவர்களுக்கு எதிராக திவால்நிலை செயல்முறையைத் தொடங்க மாண்புமிகு தேசிய நிறுவன சட்டத் தீர்ப்பாயம், சென்னை, CP(IB)/169(CHE)/2025 மீது 31.10.2025 அன்று (ஆணை 03.11.2025 அன்று பெறப்பட்டது) நொடித்தல் மற்றும் திவால்நிலை குறியீடு, 2016ன் பிரிவு 126ன் கீழ் உத்தரவிட்டுள்ளதாக இதன் மூலம் அறிவிப்பு வழங்கப்படுகிறது.

திரு. A. ஜோசப் ராஜ் அவர்களுக்கு கடன் வழங்கியவர்கள் 12 நவம்பர் 2025 அன்று அல்லது அதற்கு முன்னர் தங்கள் உரிமைகோரல்களை ஆதாரங்களுடன் F4 & F5, முதல் தளம், SVP சல்மா ஆர்கேட் வளாகம், எண்.333/17, ஆற்காடு சாலை, கோடம்பாக்கம், சென்னை – 600024 என்ற முகவரியில் உள்ள திவால்நிலை அறங்காவலரிடம் அல்லது jjsvsagutoor@gmail.com. என்ற மின்னஞ்சலில் சமர்ப்பிக்குமாறு இதன்மூலம் கேட்டுக் கொள்ளப்படுகிறார்கள். கடன் வழங்கியவரால் ஆதாரத்துடன் கோரப்படும் கோரிக்கை, திவால்நிலை அறங்காவலரிடம் படிவம் F–ல் [நொடித்தல் மற்றும் திவால்நிலை (கார்ப்பரேட் கடனாளிகளின் தனிப்பட்ட உத்தரவாததாரர்களுக்கான திவால்நிலை செயல்முறைக்கான தீர்ப்பளிக்கும் அதிகாரத்திற்கு விண்ணப்பம்) விதிகள், 2019ன் விதி 12ன் கீழ்] பதிவு செய்யப்பட வேண்டும்.

கடன் வழங்கியவர்கள் தங்கள் கோரிக்கைகளை சமர்ப்பிப்பதற்கான கடைசி தேதி 12 நவம்பர் 2025 ஆகும். கடன் வழங்கியவர்கள் தங்கள் கோரிக்கைகளை மின்னணு வழிமுறைகள் மூலமாகவோ, நேரடியாகவோ அல்லது பதிவு தபால் மூலமாகவோ அல்லது விரைவு தபால் மூலமாகவோ அல்லது கூரியர் மூலமாகவோ சமர்ப்பிக்கலாம்.

திவால்நிலை அறங்காவலர் குறித்த கூடுதல் விவரங்கள்:

பெயர், முகவரி, மின்னஞ்சல் முகவரி, தொலைபேசி எண் மற்றும் பதிவு எண்	சந்திரசேகர் சகுதூர் F4 & F5, முதல் தளம், SVP சல்மா ஆர்கேட் வளாகம், எண்.333/17, ஆற்காடு சாலை, கோடம்பாக்கம், சென்னை – 600024 மின்னஞ்சல் : jjsvsagutoor@gmail.com மொபைல் : 9500159376 Reg No.IBBI Regn. No: IBBI/IPA-001/IP-P00960/2017-18/11581

குறிப்பு: பொய்யான அல்லது தவறான ஆதாரங்களை சமர்ப்பிப்பது, நொடித்தல் மற்றும் திவால்நிலைச் சட்டம், 2016 மற்றும் பிற பொருந்தக்கூடிய சட்டங்களின் விதிகளின்படி அபராதம் அல்லது சிறைத் தண்டனைக்கு வழிவகுக்கும்.

ஒப்பம்/–
சந்திரசேகர் சகுதூர்
திரு. A. ஜோசப் ராஜ் விஷயத்தில் திவால்நிலை அறங்காவலர்
IBBI Regn. No: IBBI/IPA-001/IP-P00960/2017-18/11581

தேதி: 05.11.2025
இடம்: சென்னை

படிவம்–A பொது அறிவிப்பு

[2016 விதி 6ன் கீழ் இந்திய இன்சால்வன்சி மற்றும் பேங்க்ரப்சி வாரியத்தின் (கலைப்பு செயல்பாடுகள்)]

HI-ESTEEM AUTO KOMPONENTS PVT LTD நிறுவனத்தின் கடன் வழங்குநர்களின் கவனத்திற்கு

தொடர்புடைய விளக்கங்கள்

1.	நிறுவன கடனாளர் பெயர்	HI-ESTEEM AUTO KOMPONENTS PRIVATE LIMITED
2.	நிறுவன கடனாளர் இணைக்கப்பட்ட தேதி	17-10-2020
3.	அதிகாரத்தின் கீழ் நிறுவன கடனாளர் இணைப்பு / பதிவு	நிறுவனங்கள் பதிவாளர் அலுவலகம் - சென்னை
4.	நிறுவன கடனாளரின் நிறுவன அடையாள எண்/ வரையறுக்கப்பட்ட பொறுப்பு அடையாள எண்.	U28994TN2020PTC138754
5.	நிறுவன கடனாளரின் பதிவு அலுவலகம் மற்றும் முதன்மை அலுவலகம் (ஏதோவது இருந்தால்)	பதிவு அலுவலகம் : எஸ்.எண். 88/1 மற்றும் 88/2, மேட்டுப்பாளையம் ரோடு, பன்ருட்டி கிராமம், தென்னேரி அஞ்சல், ஸ்ரீபெரும்புதூர் தாலுகா, காஞ்சிபுரம் மாவட்டம், தமிழ்நாடு, இந்தியா - 631 604.
6.	நிறுவன கடனாளிகளைப் பொறுத்தவரை திவால் நிலை தொடக்க தேதி	30-10-2025 (ஆணை கிடைக்கப்பெற்ற தேதி 03-11-2025)
7.	திவால் நிலை தீர்மாண செயல்முறை முடிவடைய மதிப்பிடபப்பட்ட தேதி	28-04-2026
8.	இடைக்காலத் தீர்மாண நிபுணராகச் செயல்படும் தீர்மாண நிலை நிபுணரின் பெயர் மற்றும் பதிவு எண்.	திரு. ஆணந்தாச்சாரி மகேஷ், பதிவு எண்: IBBI/IPA-001/IP-P-01723/2019-2020/12673
9.	இடைக்காலத் தீர்மாண நிபுணரின் முகவரி மற்றும் வாரியத்தில் பதிய பட்ட மின்னஞ்சல் முகவரி	முகவரி: எண்.5/5, ஐஸ்வரியா எசோதாம்மை அப்பார்ட்மெண்ட்ஸ், 5, மாதவ மணி அவென்யூ, வேளச்சேரி, சென்னை - 600 042, தமிழ்நாடு. Email: maheshananth@yahoo.com
10.	இடைக்காலத்தீர்மான நிபுணருடன் கடிதப்பரிமாற்றத்திற்கும் பயன்படுத்த வேண்டிய முகவரி மற்றும் மின்னஞ்சல் முகவரி	முகவரி: எண்.5/5, ஐஸ்வரியா எசோதாம்மை அப்பார்ட்மெண்ட்ஸ், 5, மாதவ மணி அவென்யூ, வேளச்சேரி, சென்னை - 600 042, தமிழ்நாடு. Email: hiesteemcirp@gmail.com
11.	கோரிக்கைகளை சமர்ப்பிப்பதற்கான கடைசி தேதி	17-11-2025
12	இடைக்காலத் தீர்மான நிபுணரால் உறுதிப்படுத்தப்பட்ட பிரிவு 21-இன் துணைப்பிரிவு (6A) - இன் பிரிவு (b) இன் கீழ் கடன் வழங்கியவர்களின் வகைகள் ஏதேனும் இருந்தால்	பொருந்தாது
13	ஒரு வகுப்பில் கடன் வழங்கியவர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக செயல்பட அடையாளம் காணப்பட்ட திவால் நிலை நிபுணர்களின் பெயர்கள் (ஒவ்வொரு வகுப்பிற்கும் மூன்று நபர்கள்)	பொருந்தாது
14	அ) தொடர்புடைய படிவங்கள் மற்றும் ஆ) அங்கீகரிக்கப்பட்ட பிரதிநிதிகளின் விவரங்கள் இங்கே கிடைக்கின்றன.	a) Forms available at : Web link https://ibbi.gov.in/en/home/downloads, https:/www.avmresolution.com/legal-framework/ibc-forms b) There is no Authorised Representative

சென்னையிலுள்ள தேசிய நிறுவன சட்ட தீர்ப்பாயம், நீதிமன்றம் 1, **HI-ESTEEM AUTO KOMPONENTS PRIVATE LIMITED** -ன் பெருநிறுவன திவால்நிலை தீர்மாண செயல்முறையை **அக்டோபர் 30, 2025** அன்று தொடங்க உத்தரவிட்டுள்ளதாக இதன் மூலம் அறிவிப்பு வழங்கப்படுகிறது.

HI-ESTEEM AUTO KOMPONENTS PRIVATE LIMITED -ன் கடன் வழங்கியவர்கள், **17-11-2025** அன்று அல்லது அதற்கு முன்னர், வரிசை எண். 10 க்கு எதிராக குறிப்பிடப்பட்டுள்ள முகவரியில் உள்ள இடைக்காலத் தீர்மாண நிபுணரிடம் தங்கள் உரிமைகோரல்களை ஆதாரத்துடன் சமர்ப்பிக்குமாறு இதன்மூலம் கேட்டுக் கொள்ளப்படுகிறார்கள்.

நிதி கடன் வழங்கியவர்கள் தங்கள் உரிமைகோரல்களை மின்னணு முறையில் மட்டுமே ஆதாரத்துடன் சமர்ப்பிக்க வேண்டும். மற்ற அனைத்து கடன் வழங்கியவர்களும் நேரில், தபால் அல்லது மின்னணு முறையில் ஆதாரத்துடன் உரிமைகோரல்களைச் சமர்ப்பிக்கலாம்.

தவறான அல்லது தவறாக கோரிக்கை ஆதாரங்களைச் சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்.

ஒப்பம்.
திரு. **ஆணந்தாச்சாரி மகேஷ்,**
இடைக்காலத் தீர்மான நிபுணர்
HI-ESTEEM AUTO KOMPONENTS PVT LTD
பதிவு எண்: IBBI/IPA-001/IP-P-01723/2019 -2020/12673
AFA 31-டிசம்பர் 25 வரை செல்லுபடியாகும்

தேதி : 05-11-2025
இடம் : சென்னை

ராம்கோ சிஸ்டம்ஸ் லிமிடெட்

ramco

பதிவு அலுவலகம்: 47, பிஎஸ்கே நகர், ராஜபாளையம்–626 108.
கார்ப்பரேட் அலுவலகம்: 64, சர்தார் பட்டேல் ரோடு, தரமணி, சென்னை–600 113.
CIN: L72300TN1997PLC037550 E-mail: InvestorRelations@ramco.com Website: www.ramco.com

செப்டம்பர் 30, 2025–ல் முடிவடைந்த காலாண்டு மற்றும் அரையாண்டுக்கான ஒருங்கிணைந்த நிதி முடிவுகளின் சுருக்கம்

வ. எண்.	விவரங்கள்	தணிக்கை செய்யப்படாத முடிந்த காலாண்டு						தணிக்கை செய்யப்படாத முடிந்த அரையாண்டு				தணிக்கையான முடிந்த ஆண்டு	
		செப்டம்பர் 30, 2025		ஜூன் 30, 2025		செப்டம்பர் 30, 2024		செப்டம்பர் 30, 2025		செப்டம்பர் 30, 2024		மார்ச் 31, 2025	
		ரூ. மில்லியன்	அமெரிக்க டாலர் மில்லியன்	ரூ. மில்லியன்	அமெரிக்க டாலர் மில்லியன்	ரூ. மில்லியன்	அமெரிக்க டாலர் மில்லியன்	ரூ. மில்லியன்	அமெரிக்க டாலர் மில்லியன்	ரூ. மில்லியன்	அமெரிக்க டாலர் மில்லியன்	ரூ. மில்லியன்	அமெரிக்க டாலர் மில்லியன்
1	செயல்பாடுகள் மூலம் மொத்த வருமானம்	1,770.83	20.44	1,648.34	19.36	1,434.20	17.23	3,419.17	39.81	2,816.75	33.90	5,968.67	71.09
2	காலத்திற்கான நிகர லாபம்/(நஷ்டம்) (வரி, விலக்கு அயிட்டத்திற்கு முன்)	168.04	1.95	92.53	1.09	(65.83)	(0.79)	260.57	3.04	(248.32)	(2.99)	(264.63)	(3.15)
3	வரிக்கு முன் காலத்திற்கான நிகர லாபம்/(நஷ்டம்)(விலக்கு அயிட்டத்திற்கு பின்)	168.04	1.95	92.53	1.09	(65.83)	(0.79)	260.57	3.04	(248.32)	(2.99)	(264.63)	(3.15)
4	வரிக்கு பின் காலத்திற்கான நிகர லாபம்/(நஷ்டம்) (விலக்கு அயிட்டத்திற்கு பின்)	125.97	1.47	10.82	0.13	(96.42)	(1.16)	136.79	1.60	(291.98)	(3.52)	(342.10)	(4.07)
5	காலத்திற்கான மொத்த விரிவான வருமானம் (காலத்திற்கான லாபம்/(நஷ்டம்) (வரிக்கு பின்) மற்றும் இதர விரிவான வருமானம் (வரிக்குப் பின்) உள்ளடக்கியது)	74.96	(0.52)	(23.45)	(0.21)	(190.13)	(3.18)	51.51	(0.73)	(385.96)	(5.58)	(374.38)	(5.48)
6	சம பங்கு மூலதனம் (முகமதிப்பு ஒவ்வொன்றும் ரூ.10/–)	373.98	6.87	373.51	6.87	371.64	6.84	373.98	6.87	371.64	6.84	373.18	6.86
7	நிதிநிலை அறிக்கையில் கொடுக்கப்பட்டுள்ள ரிசர்வுகள் (மறுமதிப்பீடு நீங்கலான ரிசர்வுகள்)							2,868.46	29.79	2,735.49	30.43	2,784.61	30.14
8	காலத்திற்கான ஒரு பங்கு சம்பாத்தியம் (அசாதாரண அயிட்டத்திற்கு முன் மற்றும் பின்) ரூபாய் மற்றும் அமெரிக்க டாலரில் ஒவ்வொன்றும் ரூ.10 (வருடாந்திரம் ஆண்டு கணக்கிற்கு மட்டும்)												
	அடிப்படை	3.37	0.04	0.25	0.00	(2.70)	(0.03)	3.63	0.04	(8.14)	(0.10)	(9.35)	(0.11)
	பலமிழந்தது	3.37	0.04	0.25	0.00	(2.70)	(0.03)	3.63	0.04	(8.14)	(0.10)	(9.35)	(0.11)

குறிப்பு

1. SEBI (பட்டியல் கட்டுப்பாடுகள் மற்றும் வெளியீடு தேவைகள்) விதிகள் 2015, விதி 33ன் கீழ் ஸ்டாக் எக்சேஞ்சுகளில் தாக்கல் செய்யப்பட்டுள்ள காலாண்டுக்கான நிதிநிலை முடிவுகளின் விரிவான வடிவத்தின் சுருக்கமாக மேற்கண்டவை உள்ளது. காலாண்டுக்கான நிதிநிலை முடிவுகளின் முழுமையான வடிவம் கம்பெனியின் இணையதளம் www.ramco.com மற்றும் பிஎஸ்இ இணையதளம் www.bseindia.com மற்றும் என்எஸ்இ இணையதளம் www.nseindia.com–ல் உள்ளது. கீழே கொடுக்கப்பட்டுள்ள QR குறியீட்டை ஸ்கேன் செய்வதன் மூலம் இதை அணுகலாம்.
2. ராம்கோ சிஸ்டம்ஸ் லிமிடெட், இந்தியா (''கம்பெனி''), அதன் துணை நிறுவனங்கள் (ஒன்றாக 'குழு' என்று குறிப்பிடப்படுகிறது) மற்றும் அதன் அசோசியேட்டின் மேற்கண்ட ஒருங்கிணைந்த நிதிநிலை முடிவுகள் தணிக்கை குழுவினால் பரிசீலனை செய்யப்பட்டு நவம்பர் 04, 2025 அன்று நடைபெற்ற இயக்குநர் குழு கூட்டத்தில் ஒப்புதல் அளிக்கப்பட்டது. பொருந்தகூடிய விதிகள் மற்றும் கம்பெனிகள் சட்டம் 2013 பிரிவு 133ன் கீழ் பரிந்துரைக்கப்பட்ட இந்திய கணக்கியல் தர நிலைகள் (இன்ட் ஏஎஸ்)ன் படி ஒருங்கிணைந்த நிதிநிலை முடிவுகள் தயாரிக்கப்பட்டுள்ளன. குழுமத்தின் செப்டம்பர் 30, 2025 அன்று முடிவடைந்த அரையாண்டுக்கான ஒருங்கிணைந்த நிதி முடிவுகளை சட்டப்பூர்வ தணிக்கையாளர்கள் வரையறுக்கப்பட்ட மதிப்பாய்வை மேற்கொண்டு, மாற்றப்படாத அறிக்கையை வழங்கியுள்ளனர்.
3. செப்டம்பர் 30, 2025 அன்று முடிவடைந்த காலாண்டு மற்றும் அரையாண்டுக்கான கம்பெனியின் தனியான நிதி முடிவுகளின் முக்கிய விவரங்கள் கீழே கொடுக்கப்பட்டுள்ளன:

ரூ. மில்லியனில்

விவரங்கள்	தணிக்கை செய்யப்படாத முடிந்த காலாண்டு			தணிக்கை செய்யப்படாத முடிந்த அரையாண்டு		தணிக்கையான முடிந்த ஆண்டு
	செப்டம்பர் 30, 2025	ஜூன் 30, 2025	செப்டம்பர் 30, 2024	செப்டம்பர் 30, 2025	செப்டம்பர் 30, 2024	மார்ச் 31, 2025
செயல்பாடுகள் மூலம் மொத்த வருமானம்	876.98	910.12	813.63	1,787.10	1,482.19	3,282.73
வரிக்கு முன் லாபம்/(நஷ்டம்)	14.17	83.98	(69.83)	98.15	(281.61)	(105.77)
வரிக்கு பின் நிகர லாபம்/(நஷ்டம்)	9.44	48.82	(66.42)	58.26	(267.82)	(100.74)
காலத்திற்கான மொத்த விரிவான வருமானம் (காலத்திற்கான லாபம்/(நஷ்டம்) (வரிக்கு பின்) மற்றும் இதர விரிவான வருமானம் (வரிக்குப் பின்) உள்ளடக்கியது)	(3.77)	55.57	(69.27)	51.80	(271.04)	(112.96)

4. முந்தைய காலகட்ட(ங்களின்) புள்ளிவிவரங்கள், தற்போதைய காலகட்ட(ங்களின்) புள்ளிவிவரங்களுடன் ஒப்பிடக்கூடிய வகையில், தேவையான இடங்களில் மீண்டும் தொகுக்கப்பட்டுள்ளன / மீண்டும் கூறப்பட்டுள்ளன.

குழு உத்தரவுப்படி
ராம்கோ சிஸ்டம்ஸ் லிமிடெட்டிற்காக
பி.ஆர். வெங்கட்ராம ராஜா
தலைவர்

இடம் : சென்னை
தேதி : நவம்பர் 04, 2025

இசட் எஃப் கமர்ஷியல் வெஹிக்கிள் கண்ட்ரோல் சிஸ்டம்ஸ் இந்தியா லிமிடெட்

CIN: L34103TN2004PLC054667, பதிவு அலுவலகம்: பிளாட் எண் 3 (SP), 3-வது மெயின் ரோடு, அம்பத்தூர் இண்டஸ்டிரியல் எஸ்டேட், சென்னை - 600 058.
Telephone No.91 44 42242000, Fax No.91 44 42242009; email: cvcs.info.india@zf.com; website: www.zf.com

30 செப்டெம்பர் 2025 அன்று முடிவடைந்த காலாண்டு மற்றும் ஆறு மாதங்களுக்கான தணிக்கை செய்யப்படாத தனித்த மற்றும் ஒருங்கிணைத்த நிதிநிலை முடிவுகள்

(ரூ. லட்சங்களில் EPS தவிர)

விவரங்கள்	தனித்தது						ஒருங்கிணைக்கப்பட்டது					
	முடிவடைந்த காலாண்டு			முடிவடைந்த ஆறு மாதங்கள்		முடிவடைந்த ஆண்டு	முடிவடைந்த காலாண்டு			முடிவடைந்த ஆறு மாதங்கள்		முடிவடைந்த ஆண்டு
	30.09.2025 (தணிக்கை செய்யப்படாதது)	30.06.2025 (தணிக்கை செய்யப்படாதது)	30.09.2024 (தணிக்கை செய்யப்படாதது)	30.09.2025 (தணிக்கை செய்யப்படாதது)	30.09.2024 (தணிக்கை செய்யப்படாதது)	31.03.2025 (தணிக்கை செய்யப்பட்டது)	30.09.2025 (தணிக்கை செய்யப்படாதது)	30.06.2025 (தணிக்கை செய்யப்படாதது)	30.09.2024 (தணிக்கை செய்யப்படாதது)	30.09.2025 (தணிக்கை செய்யப்படாதது)	30.09.2024 (தணிக்கை செய்யப்படாதது)	31.03.2025 (தணிக்கை செய்யப்பட்டது)
செயல்பாடுகளின் மூலம் மொத்த வருமானம்	90,179.55	96,323.21	90,670.11	186,502.76	184,501.25	380,408.92	91,324.27	97,555.50	91,091.29	188,879.77	185,667.12	383,096.25
இதர வருமானம்	4,451.90	6,705.23	3,965.13	11,157.13	6,516.76	10,974.90	4,496.82	6,659.88	3,926.48	11,156.70	6,456.21	10,819.72
மொத்த வருமானம்	**94,631.45**	**103,028.44**	**94,635.24**	**197,659.89**	**191,018.01**	**391,383.82**	**95,821.09**	**104,215.38**	**95,017.77**	**200,036.47**	**192,123.33**	**393,915.97**
வரி, தனிப்பட்ட வகைகள் மற்றும் / அல்லது அசாதாரண வகைகளுக்கு முன், நடப்பு காலத்திற்கு நிகர லாபம் (+) / நஷ்டம் (-)	14,369.91	16,147.91	14,674.85	30,517.82	28,001.24	60,679.64	14,587.22	16,415.18	14,644.63	31,002.40	27,997.22	60,931.83
தனிப்பட்ட வகைகள் மற்றும் / அல்லது அசாதாரண வகைகளுக்குப் பின், நடப்புக் காலத்திற்கான வரிக்கு முன் நிகர லாபம் (+) / நஷ்டம் (-)	14,369.91	16,147.91	14,674.85	30,517.82	28,001.24	60,679.64	14,587.22	16,415.18	14,644.63	31,002.40	27,997.22	60,931.83
தனிப்பட்ட வகைகள் மற்றும் / அல்லது அசாதாரண வகைகளுக்குப் பின், நடப்புக் காலத்திற்கான வரிக்கு பின் நிகர லாபம் (+) / நஷ்டம் (-)	10,647.00	12,017.49	10,934.25	22,664.49	20,855.73	45,865.82	10,827.63	12,237.57	10,912.13	23,065.20	20,855.30	46,073.00
நடப்புக் காலத்திற்கான விரிவான மொத்த வருமானம் [நடப்புக் காலத்திற்கான வரிக்குப் பின் லாபம் / (நஷ்டம்) மற்றும் வரிக்குப் பின் இதர விரிவான வருமானம்]	10,892.62	11,999.15	10,636.78	22,891.77	20,543.60	45,439.60	11,073.25	12,219.23	10,614.66	23,292.48	20,543.17	45,646.78
சமபங்கு மூலதனம்						948.38						948.38
ரிசர்வுகள் (மறு மதிப்பீடு ரிசர்வுகள் நீங்கலாக முந்தைய கணக்கு ஆண்டின் தணிக்கை செய்யப்பட்ட அறிக்கையின்படி)						320,131.93						320,505.66
ஒரு பங்கு சம்பாத்தியம் (முக மதிப்பு ரூ.5/- ஒரு பங்குக்கு) (தொடரும் மற்றும் நிறுத்தப்பட்ட இயக்கங்களுக்கு) (ஆண்டு விகிதம் செய்யப்படவில்லை)												
அடிப்படை	56.13	63.36	57.65	119.49	109.96	241.81	57.08	64.52	57.53	121.60	109.95	242.90
டைல்யூட்டட்	56.13	63.36	57.65	119.49	109.96	241.81	57.08	64.52	57.53	121.60	109.95	242.90

குறிப்புகள் :

1. மேற்கண்ட 30 செப்டெம்பர் 2025 அன்று முடிவடைந்த காலாண்டு மற்றும் ஆறு மாதங்களுக்கான நிதிநிலை முடிவுகள் தணிக்கையாளர் குழுவினரால் மதிப்பாய்வு செய்யப்பட்டு, அவர்கள் பரிந்துரையின்படி, இயக்குனர் குழு நவம்பர் 04, 2025 அன்று நடைபெற்ற கூட்டத்தில் ஒப்புதல் அளித்துள்ளது. செப்டெம்பர் 30, 2025 அன்று முடிவடைந்த காலாண்டு மற்றும் ஆறு மாதங்களுக்கான நிதிநிலை முடிவுகள் சட்டப்பூர்வ தணிக்கைக்கு உட்படுத்தப்பட்டது. சட்டப்பூர்வ தணிக்கையாளர்களின் அறிக்கை தகுதியற்றது.
2. கம்பெனிகள் சட்டம் 2013, பிரிவு 133, மாற்றப்பட்ட இந்தியன் அக்கவுண்டிங் ஸ்டாண்டர்டு விதிகள் 2015ம் வருடத்தைய செக்யூரிட்டிஸ் அண்டு எக்சேஞ்சு போர்டு ஆஃப் இந்தியா (பட்டியல் கடமைகள் மற்றும் வெளியீடு தேவைகள்) விதிகளின், விதி 33 மற்றும் இந்தியன்அக்கவுண்டிங் ஸ்டாண்டர்டுகள் (இண்ட் ஏஎஸ்) மற்றும் செபி சுற்றறிக்கை ஜூலை 5, 2016 தேதியிட்ட, தனித்த மற்றும் ஒருங்கிணைத்த நிதிநிலை அறிக்கை தயாரிக்கப்பட்டுள்ளது.
3. **செயல்பாடுகளின் வருவாய் பின்வருவனவற்றினை உள்ளடக்கியுள்ளது :**

	தனித்தது						ஒருங்கிணைக்கப்பட்டது					
	முடிவடைந்த காலாண்டு			முடிவடைந்த ஆறு மாதங்கள்		முடிவடைந்த ஆண்டு	முடிவடைந்த காலாண்டு			முடிவடைந்த ஆறு மாதங்கள்		முடிவடைந்த ஆண்டு
	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025	30.09.2025	30.06.2025	30.09.2024	30.09.2025	30.09.2024	31.03.2025
பொருட்கள் விற்பனை	77,121.46	83,347.55	78,403.47	160,469.01	160,892.71	331,280.89	78,295.15	84,613.32	78,822.18	162,908.47	162,092.49	334,030.70
பொருட்கள் விற்பனை / வழங்குதல்	12,407.34	12,350.73	11,336.24	24,758.07	21,705.79	45,407.19	12,374.70	12,315.80	11,336.24	24,690.50	21,669.41	45,338.65
பிற செயல்பாடுகளின் மூலம் வருவாய்	650.75	624.93	930.40	1,275.68	1,902.75	3,720.84	654.42	626.38	932.87	1,280.80	1,905.22	3,726.90
மொத்தம்	**90,179.55**	**96,323.21**	**90,670.11**	**186,502.76**	**184,501.25**	**380,408.92**	**91,324.27**	**97,555.50**	**91,091.29**	**188,879.77**	**185,667.12**	**383,096.25**

4. கம்பெனி இயக்கம் மோட்டார் வாகன உதிரி பாகங்கள் மற்றும் அது சம்பந்தமான சேவைகள் சம்பந்தப்பட்ட ஒரு துறையை மட்டும் சார்ந்தது.
5. ஒருங்கிணைந்த நிதி முடிவுகளில் இசட் எஃப் கமர்ஷியல் வெஹிக்கிள் கண்ட்ரோல் சிஸ்டம்ஸ் இந்தியா லிமிடெட் ('தாய் நிறுவனம்') மற்றும் அதன் துணை நிறுவனமான இசட் எஃப் சிவி கண்ட்ரோல் சிஸ்டம்ஸ் மேனுஃபேக்ச்சரிங் இந்தியா பிரைவேட் லிமிடெட் (ஒன்றாக 'குரூப்' என அழைக்கப்படும்) நிதி முடிவுகள் ஆகியவை அடங்கும்.

கம்பெனி சார்பாக
ஆகாஷ் பாசே
தலைவர்

புனே
04.11.2025

EAST COAST RAILWAY
'E' PROCUREMENT SYSTEMS

The following tenders have been uploaded on website : **www.ireps.gov.in**

Tender Notice No. Sr.DMM/KUR/EP/2024-25/11 Dated : 03.11.2025

01. Tender No. 81256365 : Brief Description of Materials : LEAF SPRING AS PER ITEM DESCRIPTION, **Quantity** : 60000 Nos.

02. Tender No. 81256385 : Brief Description of Materials : GALVANIZED PLATE SCREW AS PER ITEM DESCRIPTION, **Quantity** : 164710 Nos.

03. Tender No. 81256265A : Brief Description of Materials : WEDGES FOR THICK WEB SWITCHES AS PER ITEM DESCRIPTION, **Quantity** : 60000 Nos.

Tender Closing Time and Date : 24.11.2025, 1500 Hrs. (For all the tenders).

Senior Divisional Materials Manager / Khurda Road

PR-762/Q/25-26

SOUTH EAST CENTRAL RAILWAY
E-TENDER NOTICE

Sr.No. (1) E-Tender No. Sr. DEE G-R-OTP-25-26-25, Dtd: 28.10.2025

Name of work: Annual Maintenance Contract of DG Set over Raipur Division for two years period. **Tender Value: Rs. 61,25,992.00, EMD amount: Rs. 1,22,500.00, Submission of Tender:** Upto **11.30** hours on **27.11.2025.**

For further details/purchase of tender document, eligibility criteria & the complete details for the above work, please contact office of the Sr. DEE/G/R or refer/ download tender document which is available on our website **www.ireps.gov.in.** Manual offers are not allowed against these tenders and any such manual offers received shall be rejected.

Sr. Divl. Elec. Engg.(RS&G)
PR/R/Sr.DEE/AN/199 *S.E.C. R., Raipur*

South East Central Railway @secrail

EAST COAST RAILWAY
CORRIGENDUM NO. 3 to

Tender Notice No. ETCECONIIBBS2025040, DT. 12.09.2025

Following modifications have been made against above tender notice which may please be noted :

Particulars	As Published (Corrigendum-2)	Now to be read as
Tender Closing Date, Time:	04.11.2025, 1200 Hrs.	18.11.2025, 1200 Hrs.

For details, the intending tenderer(s) are advised to visit the website : **www.ireps.gov.in**

Chief Administrative Officer (Con), Bhubaneswar

PR-152/CI/25-26

ஸ்ரீராமபுரம் முதல்நிலை பேரூராட்சி, திண்டுக்கல் மாவட்டம்
2025–2026 (SADP) சிறப்பு பகுதி மேம்பாட்டு திட்டம்

ந.க.எண்.293/2025 **ஒப்பந்தப்புள்ளி அறிவிக்கை** நாள்: 30.10.2025

திண்டுக்கல் மாவட்டம், **ஸ்ரீராமபுரம் முதல்நிலை பேரூராட்சியில் 2025–2026 SADP சிறப்பு பகுதி மேம்பாட்டு திட்டத்தின்** கீழ் கீழ்கண்ட பணியினை மேற்கொள்ள **17.11.2025ம் தேதி திங்கட்கிழமை பிற்பகல் 3.00 மணி வரை** இணையதளத்தின் மூலமாக தகுதி வாய்ந்த ஒப்பந்ததாரர்களிடமிருந்து ஒப்பந்தப்புள்ளிகள் வரவேற்கப்படுகின்றன. இணையதளத்தின் மூலம் வரப்பெற்ற ஒப்பந்தப்புள்ளிகளை **அன்றைய தினம் பிற்பகல் 3.30 மணிக்கு** இணையதளத்தின் மூலம் பரிசீலிக்கப்படும். ஒப்பந்தப்புள்ளி படிவங்களை **14.11.2025 ஆம் தேதி மாலை 5.30 மணி வரை https://tntenders.gov.in** என்ற வலைதள முகவரியிலிருந்து பதிவிறக்கம் செய்து கொள்ளலாம்.

வேலையின் பெயர்: **ஸ்ரீராமபுரம் பேரூராட்சிக்குட்பட்ட பகுதியான 11வது வார்டு சங்கரலிங்கபுரம் முதல் பெரியகோம்பை டேம் வரை தடுப்புச்சுவருடன் கூடிய தார்சாலை அமைத்தல்.** மதிப்பீடு தொகை ரூ. இலட்சத்தில்: **146.00;** முன் வைப்புத் தொகை (ரூபாயில்) 1 சதவீதம் : **146000;** ஒப்பந்ததாரரின் தகுதி : **Class – I**

1. செலுத்தப்பட வேண்டிய முன்வைப்பு தொகையினை "Directorate of Town Panchayats / Dindigul Zone / Sriramapuram Town Panchayat" என்ற தலைப்பில் செலுத்தப்பட்டதற்கான சலான் இணைக்கப்பட வேண்டும். **2.** ஒப்பந்தப்புள்ளி சம்மந்தப்பட்ட இதர நிபந்தனைகளை ஸ்ரீராமபுரம் முதல்நிலை பேரூராட்சி அலுவலகத்தில், அலுவலக வேலை நாட்களில் கேட்டு தெரிந்து கொள்ளலாம். **3.** இத்திட்டம் கட்டுமானப்பணி முடிக்கப்பட்டவுடன், ஐந்தாண்டுகளுக்கு குறையாத காலத்திற்கு கட்டுமானம் பணிகளில் ஏற்படும் குறைபாடுகளை இப்பணிகளை மேற்கொள்ளும் ஒப்பந்ததாரரே தனது சொந்தச் செலவில் சீரமைத்து தரவேண்டும்.

திருமதி. **க. கல்பனா, செயல் அலுவலர்,** ஸ்ரீராமபுரம் முதல் நிலை பேரூராட்சி, திண்டுக்கல் மாவட்டம்.

செ.ம.தொ.இ / **5972** / ஒப்பந்தப்புள்ளி / 2025

திருமதி. **அ. சகிலா, தலைவர்,** ஸ்ரீராமபுரம் முதல் நிலை பேரூராட்சி, திண்டுக்கல் மாவட்டம்.

AXIS BANK

Axis Bank Ltd. (CIN: L65110GJ1993PLC020769)
Corporate Office: Structured Assets Group, "Axis House", 7th Floor, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025.

INVITATION FOR EOI for ASSIGNMENT OF DUES

Axis Bank Limited, hereby invites proposal from ARCs / NBFCs / FIs for acquisition of debt of Borrower account Saravana Stores (Gold Palace) a Chennai based partnership firm engaged in Retail trade of textiles, gold etc with aggregate exposure of Rs 195.12 Crs plus further interest from Nov 6, 2025, through an open bidding process at a reserve price of Rs 65 Crs. The sale of debt is on "As is where is and as is what is basis." and without any recourse to Axis Bank.

The schedule of procedure and timelines for the bid are as under:

Bid Process	Timelines
ARCs / NBFCs / FIs to submit Expression of Interest (EOI)	13-Nov-2025
Timeline for Due Diligence	27-Nov-2025
Last Date of Submission of Binding offer	28-Nov-2025

The broad terms of the offer are as follows :-

1. There is no restriction on potential bidders submitting bids below the reserve price. However, Axis Bank reserves the right to accept or reject any bid, including those below the reserve price, at its sole discretion.
2. The assignment shall be on Cash Basis only.
3. The ARCs / NBFCs / FIs ("Bidders") should submit an Expression of Interest (EOI), expressing their interest in conducting the due diligence and acquiring the debt before 6 PM,
4. The EOI should be e-mailed by prospective bidder(s) to **sag.south@axisbank.com** within the above timelines with Subject as "EOI for Open Bidding process | Borrower Account - Saravana Stores (Gold Palace)"
5. The bidder(s) should not belong to the existing promoter group of the borrower/guarantor nor shall be a subsidiary / associate / related party etc. (domestic as well as overseas) of any person belonging to the existing promoter group of borrower/ guarantors and also not disqualified under Section 29A of the IBC, 2016.
6. The prospective bidder(s) can conduct due diligence, after submitting Expression of Interest and executing a Non-Disclosure Agreement (NDA) with the Bank.
7. Details of the loan exposure shall be provided in the form of Preliminary Information Memorandum (PIM) upon execution of NDA.
8. The due diligence shall be conducted by the bidder(s) physically at the bank's office located at Axis House, Second Floor, Club House Road, Anna Salai, Chennai - 600 002.
9. Successful bidder shall be decided based on the highest bid amount. However, the transfer shall be subject to final approval by the Competent Authority of the bank.
10. Axis Bank has the absolute and unimpeachable right with respect to all the matters starting from receiving, considering, accepting the bid, or transferring the specific loan exposure and such right without limitation encompasses right not to receive, not to consider, not to accept the bid and decide not to transfer the specific loan exposure.
11. Cut-off date denotes the date of assignment the Stressed Loan Exposure (s) i.e., all realization/ recoveries made up to the cut- off date shall be retained by the Bank.
12. The transfer of loan exposure will be on "as is where is basis", "as is what is basis", "whatever there is basis" and "without recourse basis" i.e., with the risk such credit risk, operational risk, legal or any other type of risks associated with the Stressed Loan Exposure(s) being transferred to the acquirer and shall not be liable to be revoked for any breach including antecedent breach of any representation and warranty. In the event of non-realization of amount out of assets/securities, the Bank is not liable to refund anything in part or full. Bank reserves right to execute the assignment deed as per Bank's format
13. In case any un-devolved LCs/ BGs yet to be invoked/ instalments of DPGs, which are not yet due, in respect of the specified loan exposure being offered for transfer by the Bank. Bank shall retain charge on the securities relating to un-crystallized non-funded facilities. In case of crystallization of non-funded facilities after the transfer of loan exposure, the acquirer of the fund based loan exposure of the said loan account shall be bound to purchase that converted portion of non-fund based loan exposure (net of cash margin converted into fund-based exposure) from Bank on predefined terms and conditions of notice and Assignment Deed.
14. Taxes, stamp duty and registration charges that may be arising out of the transaction shall be payable by the successful bidder.
15. Bank shall reserve the exclusive right to deal with the claims pertaining to ECGC/CGTMSE (both present & future) /cash margin/insurance claim/subsidy reserve fund/margin etc. of the Stressed Loan Exposure(s) and the successful acquirer/bidder has no right or authority or claim thereon.
16. AXIS BANK reserve the right to add or delete accounts or modify the composition of the Stressed Loan Exposure (Individual/Portfolio) offered for transfer and transfer structure at any stage without assigning any reason.
17. Further, AXIS BANK does not represent and warrant realizations in terms of the valuations of the security reported in the Preliminary Information Memorandum. Further, AXIS BANK also does not warrant and represent that the security is enforceable beyond the extent asserted by its advocates. The bidder(s) are therefore advised to have complete due diligence of the account put for transfer. Bank will not entertain, any claim whatsoever, for any deficiency pointed out in future and will not indemnify/make losses good to the successful buyer
18. Notwithstanding anything contained herein above, Bank reserve the right to examine the EoI and accept or reject any or all or some of the EoIs at its sole discretion, and neither this notification nor delivery of an EoI nor the consideration thereof by Bank shall be construed as creating any kind of right or interest in any interested party to be considered any further in the process or entitle them to any recourse against the lenders.
19. Notwithstanding anything contained in this notice, neither AXIS BANK, nor its employees or its advisors accept any responsibility or liability, whatsoever, in respect of any statements or omissions herein, or the accuracy, completeness or reliability of information, and shall incur no liability, under any law, statute, rules or regulations as to the accuracy, reliability or completeness of this PUBLICATION, even if any loss or damage is caused by any act or omission on the part of Axis Bank or its employees or its advisors, whether negligent or otherwise.
20. AXIS BANK, may, at its sole discretion, add amend, vary, modify, delete, any of the conditions, date etc. of this notice as may be deemed necessary in the light of the facts and circumstances and also issue one or more Agenda, Corrigendum as required without giving any reasons thereto.
21. AXIS BANK reserve the right not to go ahead with the proposed transfer at any stage, without assigning any reason. Axis Bank has absolute and unimpeachable right with respect to all the matters starting from receiving, considering, accepting the bid, or transferring the specific loan exposure and such right without limitation encompasses right not to receive, not to consider, not to accept the bid and decide not to transfer the specific loan exposure. AXIS BANK would not entertain any claim from any acquirer in this regard. The decision of the AXIS BANK in this regard shall be final and binding.
22. The Assignment will be done on prescribed format. Any changes in the prescribed format will be accepted only if approved by the Bank considering the specific facts of the transaction and any changes in the basic premise of the draft agreement will not be accepted.
23. The Bids submitted by bidder(s) should be unconditional, irrevocable & binding in all respect. Bidder(s) cannot withdraw the bid once submitted & successful bidder has to complete the transaction related to transfer of the loan exposure where they are declared successful bidder in the time bound program as notified in the notice. Conditional and contingent bids are liable to be disqualified by the Bank.
24. Under no circumstances successful bidder can refuse to complete the transaction citing any reason or defects/ objection in any loan exposure. If they do so, the matter will be reported to RBI/regulator & their association concerned for taking necessary action. The Bank may also consider not to entertain any future transactions with such bidder(s) in future.
25. By virtue of submission of the bids, it shall be deemed that the bidder(s) have conducted their own independent due diligence at their own costs without relying on the information provided by the Bank, including verifying available securities/guarantees, various legal proceedings as well as ascertain the known and unknown liabilities, encumbrances and any other dues from concerned authorities or stakeholders to their satisfaction before submitting the bids. Any bid made shall be deemed to have been submitted after complete satisfaction of bidder(s) thereto and or all claims there against and proper inspection and hence the bidder(s) shall not be entitled to make any representation or raise any query/objection to AXIS BANK, as to the title or condition of the Secured assets or any part thereof or any liabilities/ encumbrances/ dues/taxes/levies irrespective as to whether they are disclosed or undisclosed. It should also be noted that AXIS BANK does not make any representation as to the correctness, validity or adequacy, sufficiency or otherwise of any such information pertaining to liabilities, encumbrances and statutory dues of the loan exposure(s). The bidder(s) are expected to submit their bids with independent professional, financial and legal advice for studying, assessing and analysing the Stressed Loan Exposure(s) in respect of NPA account and value thereof before submitting their bids. Further, it would also be deemed that by submitting the bid, the bidder(s) have read, understood and have made a complete and careful examination of all information given in this notice. AXIS BANK as well as its officials shall not be held responsible or liable for any of the consequences arising therein or relating to it.
26. In case stressed assets accounts shown in the web notice have any instance of frauds, detected by the Bank, the bidder(s) shall neither belong to the existing promoter group of such borrower shall not be a subsidiary/associate/related party etc. (domestic as well as overseas) of any person belonging to the existing promoter group of such borrower. The details of the instances of fraud detected, if any, in the stressed loan account, shall be shared with the Bidder(s) after execution of NDA with the Bank.
27. Transferee shall furnish an undertaking regarding maintenance of all the required documents/records and Bank also reserves the right to declare the account as "Fraud" or "No Fraud" on future date.
28. Any taxes that may arise because of the transfer of Stressed Assets, shall be borne and payable solely by the successful Bidder(s). In the event, any of the tax is required to be paid by way of tax deduction/tax withholding/advance tax/or any other tax/interest/penalty in relation to the transaction with the Assignee under this Agreement, such tax amount shall be paid/reimbursed by the successful Bidder to the Bank, in addition to the agreed consideration.
29. The successful bidder will be AXIS BANK after conducting auction. After approval/confirmation of transfer by the Appropriate Authority of the bank, the same will be intimated to the Successful Bidder. Within 7 banking days from receipt of final confirmation, the successful bidder shall have to deposit the entire amount. If bid amount is not remitted to the Bank as prescribed above, in addition to bid amount, Bank reserves the right to instruct the bidder to pay interest at 3M MCLR i.e. 8.60% p.a. as on date compounded with monthly rest from 7th banking day from receipt of final confirmation till actual payment. This shall be without prejudice to the right of the Bank to cancel the bid, forfeit the advance amounts paid and initiate such other claims against the bidder. Further, in such case, AXIS BANK shall have every right to retransfer the said Stressed Loan Exposure(s).
30. The details about the execution of the assignment deed and completion of other legal formalities shall be provided through the concerned Branches of the AXIS BANK. Further, takeover of the security documents and other related documents including documents of suit fields shall be arranged at a mutually convenient date and time at the respective branches wherein such documents are kept.
31. Any extension in timelines/modifications in the content of this web notice will not necessarily be carried out through another advertisement but may be notified directly on the website and interested bidders should regularly visit the website to keep themselves updated regarding clarifications, modifications, amendments or extensions.

Sd/- Authorised Officer
Axis Bank Ltd.

FORM – C
[See Rule 9(1)]
PUBLIC NOTICE

(Under rule 9(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019)

FOR THE ATTENTION OF THE CREDITORS OF MR. A. JOSEPH RAJ (personal guarantor of Oceanic Edibles International Limited)

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a bankruptcy process against Mr. A Joseph Raj residing at B01-4, Navin's Dayton Height, 76, Nelson Manickam Road, Railway Colony, Aminijikarai, Chennai-600 029 on 31.10.2025 vide CP(IB)/169(CHE)/2025 u/s.126 of the Insolvency & Bankruptcy Code, 2016 (order was received on 03.11.2025).

The creditors of Mr. A. Joseph Raj, are hereby called upon to submit their claims with proof on or before 12th November 2025 to the bankruptcy trustee at F4 & F5, First Floor, SVP Salma Arcade Complex, No.333/17, Arcot Road, Kodambakkam, Chennai-600024. Or by Email at jjsvsagutoor@gmail.com. The claim with proof by a creditor shall be registered with the bankruptcy trustee in Form F [Under rule 12 of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019]

The last date for submission of claims of creditors shall be 12th November 2025. The creditors may submit their claims through electronic means, or by hand or registered post or speed post or courier at above mentioned address.

Additional details of the bankruptcy trustee:

Name, address, e-mail address, phone number and registration number	CHANDRASEKHAR SAGUTOOR F4 & F5, First Floor, SVP Salma Arcade Complex, No.333/17, Arcot Road, Kodambakkam, Chennai-600024 Process Email: jjsvsagutoor@gmail.com Mobile: 9500159376 Reg No.IBBI/IPA-001/IP/P-00960/2017-2018/11581

Note: Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Sd/-
Chandrasekhar Sagutoor
Bankruptcy Trustee in the matter of MR. A. JOSEPH RAJ
IBBI Regn. No: IBBI/IPA-001/IP-P00960/2017-18/11581

Date: 05.11.2025
Place: Chennai

FORM – C
[See Rule 9(1)]
PUBLIC NOTICE

(Under rule 9(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019)

FOR THE ATTENTION OF THE CREDITORS OF MR. JAMES WALTER (personal guarantor of Oceanic Edibles International Limited)

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a bankruptcy process against Mr. James Walter residing at No-29, Zakaria Colony, 4th Street, Choolaimedu, Chennai-600094 on 31.10.2025 vide CP(IB)/168(CHE)/2025 u/s.126 of the Insolvency & Bankruptcy Code, 2016 (order was received on 03.11.2025).

The creditors of Mr. James Walter, are hereby called upon to submit their claims with proof on or before 12th November 2025 to the bankruptcy trustee at F4 & F5, First Floor, SVP Salma Arcade Complex, No.333/17, Arcot Road, Kodambakkam, Chennai-600024. Or by Email at jjsvsagutoor@gmail.com. The claim with proof by a creditor shall be registered with the bankruptcy trustee in Form F [Under rule 12 of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019]

The last date for submission of claims of creditors shall be 12th November 2025. The creditors may submit their claims through electronic means, or by hand or registered post or speed post or courier at above mentioned address.

Additional details of the bankruptcy trustee:

Name, address, e-mail address, phone number and registration number	CHANDRASEKHAR SAGUTOOR F4 & F5, First Floor, SVP Salma Arcade Complex, No.333/17, Arcot Road, Kodambakkam, Chennai-600024 Process Email: jjsvsagutoor@gmail.com Mobile: 9500159376 Reg No.IBBI/IPA-001/IP/P-00960/2017-2018/11581

Note: Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Sd/-
Chandrasekhar Sagutoor
Bankruptcy Trustee in the matter of Mr. James Walter
IBBI Regn. No: IBBI/IPA-001/IP-P00960/2017-18/11581

Date: 05.11.2025
Place: Chennai

APOLLO HOSPITALS ENTERPRISE LIMITED
Regd. Office: No.19, Bishop Gardens, Raja Annamalaipuram, Chennai, Tamil Nadu, 600028

NOTICE is hereby given that the following share certificates for 500 Shares has/have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course. Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name[s] of Holder[s]	Folio No.	No. of Shares	Face Value	Certificate No.(s)	Distinctive No.(s) From – To
Late VASANTHAMMA G	10353	500	Rs.5/-	360356	8316307 – 8316806

Date: 04/11/2025 **Name of the Claimant:**
Place: HYDERABAD **SHEELA KASI**

FORM – C
[See Rule 9(1)]
PUBLIC NOTICE

(Under rule 9(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019)

FOR THE ATTENTION OF THE CREDITORS OF MRS. SOPHIA JAMES WALTER (personal guarantor of Oceanic Tropical Fruits Private Limited)

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a bankruptcy process against Mrs.Sophia James Walter residing at No-29, Zakaria Colony, 4th Street, Choolaimedu, Chennai-600094 on 29.10.2025 vide CP(IB)/167(CHE)/2025 u/s.126 of the Insolvency & Bankruptcy Code, 2016 (order was received on 03.11.2025).

The creditors of Mrs.Sophia James Walter, are hereby called upon to submit their claims with proof on or before 12th November 2025 to the bankruptcy trustee at F4 & F5, First Floor, SVP Salma Arcade Complex, No.333/17, Arcot Road, Kodambakkam, Chennai-600024. Or by Email at jjsvsagutoor@gmail.com. The claim with proof by a creditor shall be registered with the bankruptcy trustee in Form F [Under rule 12 of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019]

The last date for submission of claims of creditors shall be 12th November 2025. The creditors may submit their claims through electronic means, or by hand or registered post or speed post or courier at above mentioned address.

Additional details of the bankruptcy trustee:

Name, address, e-mail address, phone number and registration number	CHANDRASEKHAR SAGUTOOR F4 & F5, First Floor, SVP Salma Arcade Complex, No.333/17, Arcot Road, Kodambakkam, Chennai-600024 Process Email: jjsvsagutoor@gmail.com Mobile: 9500159376 Reg No.IBBI/IPA-001/IP/P-00960/2017-2018/11581

Note: Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Sd/-
Chandrasekhar Sagutoor
Bankruptcy Trustee in the matter of Mrs.Sophia James Walter
IBBI Regn. No: IBBI/IPA-001/IP-P00960/2017-18/11581

Date: 05.11.2025
Place: Chennai

FORM-A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF HI-ESTEEM AUTO KOMPONENTS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor	**HI-ESTEEM AUTO KOMPONENTS PVT LTD**
2.	Date of Incorporation of Corporate Debtor	17-10-2020
3.	Authority under which Corporate Debtor is Incorporated / Registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of Corparate Debtor	U28994TN2020PTC138754
5.	Address of the Registered Office and principal office (if any) of Corporate Debtor	Regd. Office : S.No. 88/1 & 88/2, Mettupalayam Road, Panrutti Village, Thennery Post, Sriperumbudur Taluk, Kanchipuram District, Tamil Nadu, India - 631 604.
6.	Insolvency commencement date in respect of Corporate Debtor	30-10-2025 (Date of receiving of order : 03-11-2025)
7	Estimated date of closure of insolvency resolution process	28-04-2026
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name : Mr. Ananthachari Mahesh Regn No. : IBBI/IPA-001/IP-P-01723/2019-2020/12673
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 5/5. Iswaryas Essodammai Apartments, 5, Madhava Mani Avenue, Velachery, Chennai, Tamil Nadu - 600 042 Email: maheshananth@yahoo.com
10	Address and e-mail to be used for correspondaence with the interim resolution professional	Address: 5/5. Iswaryas Essodammai Apartments, 5, Madhava Mani Avenue, Velachery, Chennai, Tamil Nadu - 600 042 Email: hiesteemcirp@gmail.com
11	Last date of submission of claims	17-11-2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Forms available at : Web link https://ibbi.gov.in/en/home/downloads, https:/www.avmresolution.com/legal-framework/ibc-forms b) There is no Authorised Representative

Notice is hereby given that the National Company Law Tribunal, Chennai, Court I, has ordered the commencement of a corporate insolvency resolution process of **Hi-Esteem Auto Komponents Pvt Ltd on 30th October, 2025**

The creditors of **Hi-Esteem Auto Komponents Pvt Ltd,** are hereby called upon to submit their claims with proof on or before **17-11-2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. ANANTHACHARI MAHESH
Interim Resolution Professional
HI-ESTEEM AUTO KOMPONENTS PVT LTD
Reg,No: . IBBI/IPA-001/IP-P-01723/2019 -2020/12673
AFA Valid upto 31-Dec-25

Date : 05-11-2025
Place : Chennai

APTUS VALUE HOUSING FINANCE INDIA LTD
Registered Office : 8B, Doshi Towers, 205, Poonamalle High Road, Kilpauk, Chennai - 600 010

POSSESSION NOTICE Appendix IV (rule8 (1) of Security Interest (Enforcement) Rules, 2002

Whereas, the undersigned being the authorized of officer of **Aptus Value Housing Finance India Ltd** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken "Symbolic Possession" of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rule.

S.no.	Borrower/s/ Co-borrower/s & Guarantor name, Loan Number & Description of the Mortgaged Properties	Outstanding amount (Rs.)	Date and Type of Possession Taken
1.	**Abraham, Benjamin, Dellila & Robert, Loan No: ACHENG0025397 -** All That piece and parcel of the Property In Kanchipuram District, Mathuranthagam Taluk, Mathuranthagam Sub Registration office, Acharapakkam panchayath union, Cudalore Panchayath limit, No. 68, Cudalore village, Old S.No. 64/5P, New S. No. 64/14, Measuring an extent of 9810 Sq.ft, bounded on the, **Boundaries: North By:** Property belongs to Harina Welfare, **South By:** Thar Road, **East By:** Property belongs to Venugopal, **West By:** Property belongs to Vasanthabhai.	**Demand Notice Dated: 17.04.2023 Rs.22,97,233/-** (Rupees Twenty Two Lakhs Ninety Seven Thousand Two Hundred Thirty Three Only) as on **13.10.2025**	**30.10.2025 Acharapakkam Symbolic Possession**
2.	**Mohanasundharam, Selvarani & Mr. Anbazhagan S/O Vadivel, Loan No: ACHENG0132753** - All That piece and parcel of the Property In Chengalpattu district, Thirukazhukundram sub registration office, Thirukazhukundram taluk, No. 77 Perambakkam village, Doc No. 1234/2021 & Patta No. 273 Natham Survey No.161/8, New Sy No. 161/18 measuring an extent of 699 Sq. Ft., **Boundaries: North By:** Cement Road, **South By:** Ezhumalai, Krishnan land, **East By:** Empty land, **West By:** Sankar Land.	**Demand Notice Dated: 23.01.2025 Rs.7,78,417/-** (Rupees Seven Lakhs Seventy Eight Thousand Four Hundred Seventeen Only) as on **03.09.2025**	**30.10.2025 Perambakkam Symbolic Possession**
3.	**Bakkiaraj, Vanitha Bakiaraj & Saroja, Loan No: ATAMBM0157124** - All That piece and parcel of the Property In South Chennai Registration District, Chengalpattu District, Tambaram Taluk, Tambaram Sub Registration Office, Akaramthen Village, Gokul Nagar, Doc No. 3290/2022, Plot No. 134, Sy No. 254/3G2, Land measuring an extent of 48 Sqmtr or 517 Sqft,, **Boundaries: North By:** Plot No. 133, **South By:** Plot No. 135, **East By:** Road, **West By:** Plot No. 119.	**Demand Notice Dated: 22.05.2025 Rs.16,47,194/-** (Rupees Sixteen Lakhs Forty Seven Thousand One Hundred Ninety Four Only) as on **03.09.2025**	**31.10.2025 Akaramthen Symbolic Possession**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Aptus Value Housing Finance India Ltd.** The borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Chengalpattu **Authorised Officer - Aptus Value Housing Finance India Ltd**

SOUTH EAST CENTRAL RAILWAY
E-TENDER NOTICE

E-Tender Notice No.: TRS-BIA-25-26-DS-12

Name of Work: Repairing / Rehabilitation of Driver Seats of Crew-Friendly Cab of 3 Phase Locomotives of Electric Loco Shed, Bhilai for 1 year.

Cost of the Work: ₹ 10,02,521.44 (Rs. Ten Lakhs Two Thousand Five Hundred Twenty One and Forty Four Paise Only), **Bid Security/Earnest Money Deposit:** ₹20,100.00 (Rs. Twenty Thousand One Hundred Only), **Completion Period of the Work:** 12 (Twelve) months from the date of issue of Letter of Acceptance.

Date & Time of Closing of Tender: At **11:30** Hrs. on **26.11.2025.**

Website particulars and details of the Tender can be seen at: http://www.ireps.gov.in

Asst. Div. Elect. Engineer (TRS) South East Central Railway, Bhilai

PR/R/TRS/MS/204

South East Central Railway @secrail

"IMPORTANT

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

Form No. INC-25A

Advertisement to be published in the newspaper for conversion of public company into a private company

Before the Regional Director, Ministry of Corporate Affairs, Southern Region

In the matter of the Companies Act, 2013, section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the Matter of
INNVOL MEDICAL INDIA LIMITED
(CIN : U24231TN1995PLC033752)
having its registered office at
No.386/391, Walajabad Road, Kunnam Village, Sriperumbudur Taluk, Kanchipuram, Tamil Nadu 631604
.... Applicant

Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Annual General Meeting held on **30th September 2025** to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned **Regional Director, Ministry of Corporate Affairs, Southern Region, 5th Floor Shastri Bhavan, 26 Haddows Road, Chennai-600006 (Tamil Nadu)**, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

No.386/391, Walajabad Road, Kunnam Village, Sriperumbudur Taluk, Kanchipuram, Tamil Nadu 631604

For and on behalf of the Applicant
INNVOL MEDICAL INDIA LIMITED
Sd/-
Sunil Shastri
(Whole Time Director)
DIN: 02434328

Date : 05.11.2025 | Place : Chennai

OMKARA ASSETS RECONSTRUCTION PVT. LTD.

OMKARA ASSETS RECONSTRUCTION PVT LTD.

CIN: U67100TZ2014PTC020363
Corporate Office: Kohinoor Square, 47th Floor, N.C. Kelkar Marg R.G.Gadkari Chowk, Dadar (West), Mumbai - 400028
EmaiL:vm.divakaran@omkaraarc.com
Authorised Officer M no.: +91- 93446 84194 / 98840 62068 / 99623 33307

[Appendix - IV-A] [See proviso to rule 8 (6) r/w 9(1)]
PUBLIC NOTICE FOR E-AUCTION SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with proviso to Rule 8 (6) r/w 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) & Mortgagor(s) that the below described immovable property (ies) mortgaged/ charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of M/s. Omkara Assets Reconstruction Pvt ltd (OARPL) is/are proposed to be sold by e-auction. Further, Omkara Assets Reconstruction Pvt ltd (OARPL) (acting in its capacity as Trustee of Omkara PS 22/2020-21 Trust) has acquired entire outstanding debts of the below accounts vide Assignment Agreement dated 26.02.2021 from Fullerton India Home Finance Company Limited (Assignor Company) along with underlying security from assignor company. Accordingly, OARPL has stepped into the shoes of assignor company and empowered to recover the dues and enforce the security. The Authorized Officer of OARPL hereby intends to sell the below mentioned secured property (ies) for recovery of dues. The property (ies) shall be sold in exercise of rights and powers under the provisions of sections 13 (2) and (4) of SARFAESI Act; on **"As is where is", "As is what is", "Whatever there is" and "Without recourse Basis"** for recovery of amount shown below in respective column due to OARPL as Secured Creditor from respective Borrower(s) and Co-Borrower(s) shown below. Details of the Borrower(s)/Guarantor(s)/Mortgagor(s), Securities, Owner, Outstanding Dues, Date of Demand Notice sent under Section 13(2), Possession Date, Reserve Price, Bid Increment Amount, Earnest Money Deposit (EMD), Date & Time of Inspection are given as under:

Sr. No.	Borrower/Co-Borrower / Guarantors /Date of Demand Notice u/s 13(2) of SARFAESI Act. / Date of Physical Possession	Owner of the Property	Description of Property	Nature of Property	Outstanding amount as on 04.11.2025	Reserve Price/ Bid increment	EMD-10% of the Reserve Price	Date & Time of Inspection
1	**Mr. M. Ayyamperumal S/o.Muthu Pillai and Mrs. A. Sundari W/o Mr. Ayyamperumal and M/s.Aalfa Auto Components D/N dated 30.10.2019 Physical Possession on 28.11.2024**	**Mrs. A. Sundari W/o Mr. Ayyam perumal**	**Property belonging to Mrs. A. Sundari Document No.11704/2017 dt.07.09.2017 and Construction Agreement 11703/2017 dt. 07.09.2017 SRO Ambattur** All that piece and parcel of land bearing Plot No.3 measuring an extent of 1365 Sq feet and Plot No.2 (East and Western Part) measuring an extent of 1390 Square feet total measuring an extent of 2755 Squre feet of land comprised in Survey No.160/2 (Avadi Town Register Dis RPT 14494/13 dated 07.11.2013 Ward -D, Block No.1, T. S. No.27/1) situated at **Saint Peters Nagaram of Thirumullaivoyal Village** Ambattur Taluk, presently Avadi Taluk, Thiruvallur District and bounded on the: North by: 20 feet wide Road; South by: 20 feet road; East by; Plot No.1; West by : Plot No.4 measuring (Plot No.3) East to West on the Northern side-25 feet 3 inches; East to West on the Southern side 25 feet; North to South on the Eastern side -53 feet; North to South on the Western side 55 feet 6 inches **in all 1365 Square feet** and Measuring(Plot No.2 Eastern Part) East to West on the Northern side 16 feet; East to West on the Southern side 16 feet; North to South on the Eastern side 39 feet; North to South on the Western side 40 feet, **in all 632 Square feet** and Measuring (Plot No. 2 Western part) East to West on the Northern side 17 feet 6 inches; East to West on the Southern side 11 feet 3 inches; North to South on the Eastern side 52 feet; North to South on the Western side 53 feet **in all 758 Square feet. Total measuring an extent of 2755 Square feet** and situated within the Registration District of North Chennai and Sub Registration District of Ambattur **SCHEDULE B (Property covered by the Notice)** **919 Sq feet** of Undivided share of land out of 2755 sq feet and morefully described in the Schedule A hereinabove and a Duplex House No. C, in Ground and first floor having a super built-up area of 1450 sq. ft. together with all amenities in schedule A mentioned property	**Residential Land and Building**	**Rs.90,30,699 (Rs. Ninety Lakh Thirty Thousand Six Hundred Ninety-Nine Only)**	**Rs.22,60,000 (Rs. Twenty-Two Lakh Sixty Thousand Only)** **Bid increment Rs.15,000 (Rs. Fifteen Thousand)**	**Rs.2,60,000 (Rs. Two Lakh Twenty-Six Thousand**	**On prior appointment with Authorised Officer and mobile nos. as mentioned in Heading**

Account No.: 344905000929, Name of the Beneficiary: Omkara PS 22/2020-21 Trust, Bank Name: ICICI Bank, Branch: Bandra (E), Mumbai, IFSC Code: ICIC0003449

Date of E-Auction & Time	**10th December 2025 (Wednesday) 11.00 A.M. to 12.00 Noon**
Last date and time for submission of bid letter of participation/KYC Document/Proof of EMD	**8th December 2025 (Monday) before 4.00 P.M.**

TERMS & CONDITION OF THE AUCTION: For detailed terms and conditions of the sale please refer to the link provided in Secured Creditor's (OARPL) website i.e. http://omkaraarc.com/auction.php or website of service provider i.e. https://www.bankeauctions.com

STATUTORY NOTICE FOR SALE UNDER Rule 8(6) r/w 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

This notice is also a mandatory notice of not less than 30 (Thirty) days to the Borrower(s) of the above loan account under Rule 8(6) r/w 9(1), of Security Interest (Enforcement) Rule, 2002 and provisions of Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, informing them about holding of auction/sale through e-auction on the above referred date and time with an advice to redeem the assets if so desired by them, by paying the outstanding dues as mentioned herein above together with further interest from 05.11.2025 and all costs charges and expenses any time before the closure of the Sale. In case of default in payment, the property (ies) shall at the discretion of the Authorized Officer/Secured Creditor be sold through any of the modes as prescribed under Rule 8 (5) of Security Interest (Enforcement) Rule, 2002.

(V M Divakaran)
Mobile No.99623 333307
Authorized Officer,
Omkara Assets Reconstruction Pvt Ltd.
(Acting in its capacity as Trustee of Omkara PS 22/2020-21 Trust)

Date: 05.11.2025
Place: Chennai